G.S.R. — In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules regulating the method of recruitment to the post of General Manager, Group ‘B’ Non Gazetted post in the Non-Statutory Departmental Canteens functioning in various Commissionerates/Directorates under the Central Board of Excise and Customs, Department of Revenue, Ministry of Finance, namely:

1. **Short title and commencement.** — (i) These rules may be called the Central Excise and Customs Department, Non-statutory Departmental Canteens General Manager (Group ‘B’ Non Gazetted Post) Recruitment Rules, 2016.

   (ii) They shall come into force on the date of their publication in the Official Gazette.

2. **Application.** — These rules shall apply to the posts specified in Column 1 of the Schedule annexed to these rules.

3. **Number of posts, classification and level in pay matrix.** — The number of said posts, their classification and level in the pay matrix attached thereto shall be as specified in columns 2 to 4 of the schedule.

4. **Method of recruitment, age limit, other qualification etc.** — The method of recruitment, age limit, qualification and other matters relating to the said post shall be as specified in columns 5 to 13 of the said schedule.

5. **Disqualification.** — No person.

   (a) who has entered into or contracted a marriage with a person having a spouse living, or

   (b) who having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post:

   Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such persons and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

6. **Power to relax.** — Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reason to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

7. **Saving.** — Nothing contained in these Rules shall affect reservations, relaxations of age limit and other concessions required to be provided for the Schedule Castes, the Schedule Tribes, Other backward classes, Ex-serviceman and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
CENTRAL BOARD OF EXCISE & CUSTOMS

NOTIFICATION

New Delhi, the ___________2016

G.S.R. — In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Central Excise and Customs Department non-statutory Departmental Canteens Recruitment Rules, 2009 in so far as they relate to the posts of Manager-cum-Accountant & Manager Grade-II except as respect things done or omitted to be done before the supersession of the said rules, the President hereby makes the following rules regulating the method of recruitment to Group ‘B’ Non Gazetted post in the Departmental Canteens functioning in various Commissionerates/Directorates under the Central Board of Excise and customs, Department of Revenue, Ministry of Finance, namely:

1. **Short title and commencement.**—(i) These rules may be called Central Excise and Customs under the control of the Central Board of Excise & Customs in the Ministry of Finance, Non-statutory Departmental Canteens (Group ‘B’ Non Gazetted) Post Recruitment Rules, 2016.
   
   (ii) They shall come into force on the date of their publication in the Official Gazette.

2. **Application.**—These rules shall apply to the posts specified in Column 1 of the Scheduled annexed to these rules.

3. **Number of posts, classification and level in pay matrix** —The number of said posts, their classification and level in the pay matrix attached thereto shall be as specified in columns 2 to 4 of the schedule.

4. **Method of recruitment, age limit, other qualification etc.**—The method of recruitment, age limit, qualification and other matters relating to the said post shall be as specified in columns 5 to 13 of the said schedule.

5. **Disqualification.** — No person.
   
   (a) who has entered into or contracted a marriage with a person having a spouse living, or
   
   (b) who having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post :

   Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such persons and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

6. **Power to relax.** — Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reason to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

7. **Saving.** — Nothing contained in these Rules shall affect reservations, relaxations of age limit and other concessions required to be provided for the Schedule Castes, the Schedule Tribes, Other backward classes, Ex-serviceman and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.